## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH



**CHENNAI** 

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/11/2017 AT 10.30 AM

| PRESENT: SHRI Ch. MOHD                            | SHARIEF TARIQ, MEMBER-JUDICIA                              | <br>AL    |
|---|--|-----------|
| APPLICATION NUMBER                                | : CA/13/IB/2017  |           |
| PETITION NUMBER                                   | : CA/2(IB)/CB/2017   |           |
| NAME OF PETITIONER(S)                             | : CAPEGEMINI TECHNOLOGY SERVICES INDIA LTD                 |           |
| NAME OF THE RESPONDENTS (S)                       | : REAL VALUE PROMOTERS PVT LTD                             |           |
| UNDER SECTION                                     | : Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016 |           |
| S.No. NAME (IN CAPITAL)                           | DESIGNATION  | SIGNATURE |
|   | REPRESENTATION BY WHOM                                     |           |
| 1. R.VIDHYASHANKAR )<br>R, ASHOKKUMAR             | Cound for Corporate Peloter.                               | Ashall    |
| T. K. Bhashar<br>Viksam P. Jaim<br>Shruti Krishan | coursel for<br>Operational<br>Creditor                     | Christia  |



## **ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor has brought two DDs to the tune of Rs.10 lakhs and two post-dated cheques; the same are handed over to the Counsel for the Petitioner. Counsel for the Petitioner submitted that as per the DD and cheques given, there is full and final settlement of the outstanding debt. However, he submitted that the Corporate Debtor be directed to provide TDS certificate. Counsel for the Corporate Debtor is directed to provide TDS certificate after realization of the cheques given to the Petitioner. Accordingly, the petition stands **disposed of.** However, the Petitioner is at liberty to revive the petition, in the event the cheques are dishonoured.

MEMBER (JUDICIAL)

ghk